

(2018) 07 DEL CK 0419

In the Delhi High Court

Case No : MAC.APP. 543, 550 OF 2017 & C.M. Nos. 23290 OF 2017 & 42416 OF 2017

Tata Aig General Insurance Co. Ltd

APPELLANT

Vs

Dharambir Singh & Ors

RESPONDENT

Date of Decision : 18-07-2018

Acts Referred:

Citation : (2018) 07 DEL CK 0419

Hon'ble Judges : SUNIL GAUR, J

Bench : Single Bench

Final Decision : Diposed Off

Judgement

Head of Compensation,"Amount(in

Rs.)",

Pain & Suffering,"RS.

40,000/-",

Attendant Charges,"RS.

30,000/-",

Medical Expenses,"RS.

19,000/-",

Special Diet,"RS.

10,000/-",

Conveyance,"RS.

10,000/-",

Mental shock,"RS.

[illegible]

1,40,000/-",

1., Loss of Dependency, "RS.6,45,008

2., Loss of Consortium, "RS.40,000/-

3.,Funeral Expenses,"RS.15,000/-

4., Loss of Estate, "RS.15,000/-

[illegible]

Total", "RS.7,15,008/-

(rounded off)

RS.7,15,010/-